

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1790
TO BE ANSWERED ON 22.12.2022

Wild boar attacks

1790. PROF. MANOJ KUMAR JHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of instances of human-animal conflict involving wild boars that have been recorded in both protected and territorial areas, State-wise details thereof;
- (b) the number of people who have applied to avail compensation for crop loss, as a result of wild boar attack;
- (c) the number of people who have applied for compensation for injuries and loss of life due to wild boar attacks;
- (d) whether Government is considering the demands of various States to declare wild boar as vermin species; and
- (e) whether any steps are being taken to deal with the menace of wild boars?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a), (b) and (c) Incidences of human-animal conflict involving wild pigs have been noted in the country. However, the details regarding incidences of human-animal conflict involving wild pigs and number of people who have applied to avail compensation for crop loss, injuries and loss of life due to attack by wild pigs are not collated in the Ministry.
- (d) The State/UT Governments have been empowered to deal with the situations arising of human-wildlife conflict issues involving wild pigs as per the provision contained in section 11 (1) (b) of the Wild Life (Protection) Act, 1972.
- (e) The important steps taken by the Government to prevent human-wildlife conflict including those involving wild pigs are as follows:
 - (i) Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been

created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals, birds and their habitats.

- (ii) The Ministry has issued an Advisory to deal with Human wildlife conflict to States/UTs on 06.02.2021. The Advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief, issuing guidance/instructions for expedited payments, and provision of adequate funds for suitable portion of ex-gratia relief to be paid within 24 hours to the affected persons in the case of death and injury to persons.
- (iii) The Ministry of Environment, Forest and Climate Change has issued Guidelines to States/UTs on 3rd June, 2022 on managing Human Wildlife conflict including damage to crops.
- (iv) The Ministry provides financial assistance to States/UTs under the Centrally Sponsored Schemes of Development of Wildlife Habitats, Project Tiger and Project Elephant for conservation of wildlife and its habitats. It includes payment of ex-gratia relief for loss of life and property caused by wild animals.
- (v) Government of India has issued Standard Operating Procedure/guidelines to manage human-tiger/ human-leopard/human-elephant conflict.
- (vi) The Ministry, in the year 2018, has enhanced the ex-gratia relief payment in connection with wildlife depredation.
- (vii) Awareness campaigns to sensitize, guide and advise the general public on man-conflict
